

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO.1499
TO BE ANSWERED ON 05th March, 2018**

Accountability of Teachers

1499. SHRI RABINDRA KUMAR JENA:

Will the **Minister** of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government has any scheme in place, or plan thereof, to improve the attendance, performance and accountability of teachers in primary and secondary education and if so, the details thereof, including the attendance rates, classroom performance, and any other metrics demonstrating the effect of the scheme;
- (b) the timeline for implementation of such scheme in schools;
- (c) whether the Government has considered outlining education outcomes for primary and secondary schools, including but not limited to measures such as centrally-determined testing and curricula; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE
DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (d): The recruitment and service conditions, including monitoring of teachers' attendance are primarily in the domain of State Governments and UT Administrations. However, the Central Government continuously pursues with States/UTs to implement norms of Right of Children to Free and Compulsory Education (RTE) Act, 2009 in various forums and has also issued advisories from time to time for the same.

Section 24 of the RTE Act, 2009 mandates that a teacher appointed under sub-section (1) of the Section 23 shall perform the following duties, namely (a) maintain regularity and punctuality in attending school and (b) complete entire curriculum within specified time.

The steps taken by the Central Government to improve teachers' performance include, inter alia, monitoring teachers' attendance through School Management Committees/School Management Development Committees/Block Resource

Centres/Clusters Resource Centres and encouraging States and UTs to use digital technology like installation of Bio-metric/digital attendance system in schools.

Further, Section 23(2) of the RTE Act has been amended to ensure that all untrained in-service teachers working in Government, Government aided, and Private un-aided schools acquire minimum qualification as laid down by an academic authority, authorized by the Central Government, by 31st March, 2019. The National Institute of Open Schooling (NIOS) has been entrusted to conduct this training through ODL(Open Distance Learning) mode. The online D.El.Ed. course has started from 3rd October, 2017. A total of 13,63,867 admissions have been confirmed for the D.El.Ed. programme at the NIOS Portal.

In order to focus on quality of education, the Central rules to the Right of Children to Free and Compulsory Education (RTE) Act have been amended to include reference on class-wise, subject-wise Learning Outcomes. The Learning Outcomes for each class in Languages (Hindi, English and Urdu), Mathematics, Environmental Studies, Science and Social Science up to the elementary stage have, accordingly, been finalized and shared with all States and UTs. Further, a National Achievement Survey based on learning outcomes has been conducted on 13th November, 2017 with a sample frame upto district level to enable states/UTs to identify gaps in learning outcomes at district level and design strategies to address those gaps. District reports are available along with learning gaps for each district. Similarly, National Achievement Survey for Class X students has been conducted on 5th February, 2018.

The NCERT has developed a framework for Performance Indicators for Elementary School Teachers (PINDICS) and shared with the states for effective monitoring and benchmarking of teacher performance across the country. Additionally, for improving the quality of school education, the School Standards & Evaluation framework, known as 'Shaala Siddhi' has been developed, to enable schools to evaluate their performance in a more focused and strategic manner and to facilitate them to make professional judgments for improvement.
